

the heavy customs duties. Secondly, on account of the use of this fungicide the price of seeds goes up to such an extent that the farmers will not be able to pay for them. The result is that there is a loss in production to the extent of 5 to 10 per cent. Considering the fact that suitable substitutes in place of this particular type of fungicide are not available, I would like to know what steps the Government proposes to take to waive the customs duty on this fungicide or bring down the customs duty on a par with the customs duty for other fungicides so that there is no disparity in prices of fungicides that are being used and when this item is being declared as an essential item by the Ministry.

**SHRI BIJU PATNAIK :** If the position is as the hon. Member has stated, I would certainly look into it and bring down the prices by reducing the customs duty.

**SHRIMATI SUSHILA SHANKAR ADIVAREKAR :** Have you received any representations in this regard?

**SHRI BIJU PATNAIK :** I am afraid, I am not aware of any representations on this score.

#### FUNCTIONING OF CULTURAL ORGANISATIONS IN THE COUNTRY

\*67. **SHRI MAHENDRA BAHADUR SINGH :**

**SHRIMATI LAKSHMI KUMARI CHUNDAWAT :**

**SHRI SAWAISINGH SISODIA :**

**SHRI SHRIKANT VERMA :**

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state :

(a) whether Government's attention has been drawn to the observations made recently by some well-known exponents of classical dancing in the country at a Press Conference held in New Delhi voicing their dissatisfaction over the functioning of the cultural organisations in the country; and

†The question was actually asked on the floor of the House by Shri Sawaisingh Sisodia.

(b) if so, what action Government propose to take in the matter?

**THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER) :**

(a) Yes, Sir.

(b) A statement is laid on the Table of the Sabha.

#### STATEMENT

The question of improving the functioning of the three Akademies has been engaging the attention of the Government from time to time. Apart from the Bhabha and Khosla Review Committees which reported on the working of the Akademies in 1964 and 1970 respectively, the Department of Culture itself is currently engaged in making a detailed evaluation of the working and programmes of these institutions.

In so far as the particular complaints made by a group of dancers recently are concerned, a senior officer of the Department of Culture has already discussed these with the concerned artistes. It transpired that some of the complaints are derived basically from ignorance or lack of complete information. With regard to the others, the artistes were assured that these were already receiving the attention of the Government. Various points made in a memorandum submitted by these artistes are being examined in consultation with the organizations concerned.

Further, the artistes have been invited to offer concrete suggestions for improving the working of these institutions. Their suggestions are awaited.

**SHRI SAWAISINGH SISODIA :** Sir, I would like to know whether there are any definite rules for giving grants to cultural organisations and, if so, will the hon. Minister lay those rules on the Table of the House? May I know what is the number of institutions receiving annual grants? Looking at the dissatisfaction and discontentment in the selection of cultural troupes for cultural exchange programmes in other countries and the dissatisfaction at the procedure for giving grants to cultural organisations, will the Minister consider

reviewing the whole situation so as to do away with the growing dissatisfaction and discontentment.

**DR. PRATAP CHANDRA CHUNDER:** So far as the dissatisfaction about certain cultural bodies is concerned, we are quite aware that certain statements to the press were published. Thereafter, we had invited these persons to see the Additional Secretary and many of them had seen the Additional Secretary when schemes for Central assistance for voluntary cultural organisations and financial assistance to professional dance-drama troupes were discussed with them and further suggestions from them were invited in this matter.

As regards the review already there are two reviews on this matter. One is Bhabha Review Committee Report in 1964 and the other is Justice Khosla Review Committee Report in 1970. These two reports are there. If the hon. Member wants, through you, Sir, that the scheme might be laid before the House, certainly I shall be prepared to do so.

**SHRI SAWAISINGH SISODIA:** Definite rules in this connection should be laid on the Table of the House for the information of the House as well as for the information of the organisation concerned.

**DR. PRATAP CHANDRA CHUNDER:** The scheme for grant will be laid on the Table of the House and also the names of the institutions that are receiving financial assistance.

**श्री श्रीकांत वर्मा :** उपसभापति महोदय, जैसा कि सभी लोग खासतौर से आप जानते हैं कि हमारे देश की तीन अकादमियों की जो कार्यपद्धति रही है उससे हमारे देश के कलाकारों और साहित्यकारों को बहुत असंतोष रहा है। इसलिए मंत्री महोदय का उत्तर में यह कहना सही नहीं है कि :

"Some of the complaints are derived basically from ignorance or lack of complete information."

क्योंकि यामिनी कृष्णामूर्ति और सोनाल मान सिंह जैसे लोगों को भी अकादमी की कार्य-पद्धति से असंतोष रहा है और उनको बड़ी

कठिनाइयों का सामना करना पड़ा है। ऐसी स्थिति में मेरे विचार में सबसे पहले मंत्री महोदय यह स्पष्ट करने की कृपा करें कि भारत की सांस्कृतिक नीति अब क्या होने जा रही है क्योंकि पिछली सरकार की सांस्कृतिक नीति कुछ इस प्रकार की रही है कि इन अकादमियों को सरकारी नियंत्रण में लिया जाय ? हो सकता है कि इस सरकार की नीति कुछ दूसरी हो। ऐसी हालत में क्या मंत्री महोदय यह बताने की कृपा करेंगे कि वह अकादमियों को स्वायत्तता देने के पक्ष में हैं या उनको सरकारी नियंत्रण में लाने के पक्ष में हैं ?

**DR. PRATAP CHANDRA CHUNDER:** Sir, Both these ladies, Shrimati Sonal Mansingh and Km. Yamini Krishnamurthy have seen me and I have explained to them that the present Government has no desire to control their activities and there is no National Policy Resolution on culture and we do not propose to have that at the present moment. But the fact remains that we are proceeding under certain schemes which have already been framed and we are trying to give effect to them.

**डा० लोकेश चन्द्र :** उपसभापति जी, मैं मंत्री महोदय से एक ठोस प्रश्न करना चाहता हूँ। माननीय मंत्री महोदय जानते हैं कि संगीत नाटक अकादमी के अध्यक्ष पिछले कई वर्षों से कार्य कर रहे हैं, परन्तु वे अकादमी के कार्य में अधिक रुचि नहीं लेते हैं। ऐसी स्थिति में उनको परिवर्तित करने के लिए क्या आप कोई पग उठाना चाहते हैं ? दूसरा प्रश्न मेरा यह है कि संगीत नाटक अकादमी के लिए अध्यक्ष पद का इन्टरव्यू लेने के लिए एक समिति नियुक्त हुई थी और उस समिति ने चार व्यक्तियों का इन्टरव्यू लिया था। लेकिन समिति ने इन चारों व्यक्तियों को अस्वीकार कर दिया। ऐसी हालत में मैं यह जानना चाहता हूँ कि इस प्रकार से विधिवत गठित की गई समिति और उसके एक्टिंग सेक्रेटरी लोगों को अस्वीकार कर दें, यह कहाँ तक उचित है कि उस व्यक्ति को परिवर्तित न किया जायें

और वह पिछले दो तीन वर्षों से इसी प्रकार चलता जाय। यह कहाँ तक युक्तियुक्त है? तीसरा प्रश्न मेरा यह है कि संगीत नाटक अकादमी ने 'भारत नाट्यम' पुस्तक लिखने के लिए 16 हजार रुपए दिये थे और जब उस पुस्तक को छापने की बात सामने आई और उस पर एक समिति ने विचार किया तो उसने यह निर्णय किया कि उस पुस्तक को न छपा जाय। वह समिति इस निर्णय पर भी पहुंची कि वह पुस्तक छापने योग्य भी नहीं है। ऐसी स्थिति में मैं यह जानना चाहता हूँ कि इस बारे में आप क्या करने जा रहे हैं?

16 हजार रुपए जिस पुस्तक को छापने के लिए दिये गये और जो पुस्तक एक निश्चित स्तर तक भी नहीं पहुंची, बल्कि उसका स्तर बहुत नीचा है, ऐसी हालत में क्या आप जो 16 हजार रुपयों का अनुदान दिया गया है उसको लौटाने के लिए कहेंगे या उसको यों ही छोड़ देंगे? आपको इस बात की भी जानकारी होगी कि संगीत नाटक अकादमी प्रति वर्ष 6 लाख रुपए डॉकुमेंटेशन के लिए भी देती है, लेकिन सारा डॉकुमेंटेशन न्यूयार्क में पहुंचता है। फोटोग्राफ और रिकार्डिंग भी यहां पर नहीं मिलता है। हम लोग भारत में पूछते हैं तो हमको कहा कहा जाता है कि इस प्रकार का कोई डॉकुमेंटेशन भारत में नहीं हुआ है। ऐसी हालत में हम लोगों को न्यूयार्क से डालरों के माध्यम से इस प्रकार की चीजें खरीदनी पड़ती हैं। संगीत नाटक अकादमी के पास न तो कोई डॉकुमेंटेशन है और न ही उसका कोई रिकार्ड है, बल्कि हमसे तो यहां तक कहा जाता है कि ये सब चीजें खो गई हैं। ऐसी हालत में इस सारी अव्यवस्था को दूर करने के लिए आप क्या कर रहे हैं?

**DR. PRATAP CHANDRA CHUNDER:** Sir, the hon. Member has raised many questions and I would respectfully submit to you that these questions do not arise out of the question which has been put. If the hon. Member gives a separate question, I will try to answer. I can answer

one point, that is, the Sangeet Natak Akademy is an autonomous institution registered under the Societies Registration Act. Therefore, we do not control any of its activities.

**MR. DEPUTY CHAIRMAN:** Shri Raju.

**श्रीमती लक्ष्मी कुमारी चूडावत:** उप-सभापति महोदय, प्रश्न पूछने वालों में मेरा नाम भी है।

**MR. DEPUTY CHAIRMAN:** Shri Raju.

**SHRI V. B. RAJU:** Sir, what are the recommendations or what is the assessment of the two Committees—the Bhabha Committee and the Khosla Committee? What is the detailed evaluation by the Department? What action has the Government taken to improve upon the working of these Akademies about which much has been said in the public press? Can the hon. Minister throw some light on this? And it is surprising to us that the Government is now asking for suggestions from the artistes. What have the Committees done? What is its outcome? What is the action taken by the Government? What are the deficiencies there?

**DR. PRATAP CHANDRA CHUNDER:** Sir, I have said that these institutions are autonomous bodies. They guide their own conduct subject to the general directions that we might give. But when we are asking for suggestions from artistes, we actually want to know their grievances and proceed democratically. I do not think there is any harm in that and I do not think the hon. Member will object to that. As regards the details of the reports of these Committees, if the hon. Member wants, they can also be laid on the Table of the House.

**SHRI V. B. RAJU:** On a point of order. In the statement the Minister says that these Committees have submitted their reports and the Government is actually evaluating. I would like to know what action the Government proposes to take and what the decision of the Government is in this respect.

**DR. PRATAP CHANDRA CHUNDER:**  
The Government is actually studying the report. There is investigation by one of the top-ranking officers to improve upon the Committee's recommendations. In addition to that, we are also asking for suggestions from artistes and others. After having received all this information, the Government will take necessary steps.

**श्रीमती लक्ष्मी कुमारी चूडावत:** उपसभा-पति महोदय, इन अकादमियों में जो फोक डांस फोक म्यूजिक होता है उस पर बहुत कम ध्यान दिया जाता है, बहुत कम खर्चा किया जाता है। जबकि आज स्थिति यह है कि सारे की सारी चीजें नई सयभ्ता के कारण विनाश की ओर चली जा रही हैं। तो क्या मंत्री महोदय इसके लिए कोई स्पेशल अकादमी कायम करेंगे या जो वर्तमान अकादमियां हैं उनके अन्दर ही फोक डांस, फोक म्यूजिक और फोक कल्चर पर अधिक व्यय करने के लिए, अधिक धन देने के लिए कोई योजना बनायेगे या इसके लिए कोई बजट प्रस्तुत करेंगे ?

**SHRI SHRIKANT VERMA :** On the face of it they look to be autonomous bodies but actually they are controlled by the representatives of the Government. This deception should not be there.

**DR. PRATAP CHANDRA CHUNDER :**  
The objects of these institutions are wide enough to include folk art and folk culture and more emphasis will be laid on that aspect also.

**श्री नागेश्वर प्रसाद शाही :** श्रीमन् मेरा प्वाइंट आफ आर्डर है, मंत्री महोदय ने इस सवाल पर कि 6 करोड़ रुपया इस अकादमी को दिया जाता है, अनुदान के रूप में यह कह दिया कि यह आटोनामसबाडी है। यह सभी जानते हैं। मगर इसके द्वारा पब्लिक का 6 करोड़ रुपया खर्च होता है। उसका उपयोग कैसे किया जाता है ? इस रूप के फोटो छपते हैं और अमेरिका में जाकर बेचे जाते हैं वहां डाकुमेंटेशन करते हैं इसलिए मैं मंत्री महोदय से यह कहना चाहूंगा कि यह कहना कि यह आटोनामसबाडी है, उचित नहीं है।

**श्री उपसभापति :** मंत्री महोदय ने इस प्रश्न के उत्तर में स्पष्ट किया है कि यदि इस विषय पर अलग से प्रश्न पूछेंगे तो इसका उत्तर दिया जायेगा। इस संबंध में इस समय उनके पास जानकारी नहीं है।

**श्रीमती लक्ष्मी कुमारी चूडावत :** मैंने पूछा है कि फोक डांस, फोक म्यूजिक और फोक कल्चर के बारे में सरकार क्या कर रही है ?

**SHRIMATI LEELA DAMODARA MENON :** The hon. Minister has stated that the recommendations of the two Committees are being looked into by the Government. They are also looking into the grievances of the artistes. May I know how long it will take for the Government to arrive at a decision on this?

**DR. PRATAP CHANDRA CHUNDER:**  
Sir, if the old Government did nothing in the last seven years, we must get at least seven months to look into these problems.

**SHRI V. B. RAJU :** On a point of order. I think this should stop. For every mistake that is committed now, the answer is that the former Government had committed the same mistake. This should stop in this House. It is too much.

**SHRI B. N. BANERJEE :** I put the same question which my friend, Mr. Shrikant Verma, put to the Education Minister, but which he did not answer. The question is, does the present Government want to follow the policy which was pursued by the previous Government in relation to the Akademis? That is, Mr. Shrikant Verma suggested that the previous Government had too much of control over these bodies. Will the present Government's policy be to have too much control over the Akademis, or to give them functions as autonomous institutions?

**DR. PRATAP CHANDRA CHUNDER:**  
I have already replied the question.

**SHRI SHRIKANT VERMA :** We have not understood your reply.

**DR. PRATAP CHANDRA CHUNDER:**  
If the Deputy Chairman likes, I can repeat it. The present Government does not want to control the activities of the artists.

**श्री प्रकाशवीर शास्त्री :** मैं शिक्षा मन्त्री जी से यह जानना चाहता हूँ कि जो इस प्रकार की अकाडमीज या सांस्कृतिक संगठन है, उनके संबंध में जो केन्द्रीय सोसाईटी रजिस्ट्रेशन एक्ट राज्य सभा पास कर चुकी है, उसको लोक सभा से कब तक पारित कराएंगे, क्या इसी अधिवेशन में पारित करने का विचार है जिससे इनकी जो गतिविधियाँ हैं, उन पर नियन्त्रण रखा जा सके।

**DR. PRATAP CHANDRA CHUNDER :**  
That Act is not in the present list of the Business of the Lok Sabha.

**RECOMMENDATIONS OF THE COMMITTEE ON THE WORKING OF D.D.A.**

\*68. **SHRI BHOLA PRASAD :** Will the Minister of WORKS AND HOUSING

**AND SUPPLY AND REHABILITATION** be pleased to refer to the answer to starred Question 325 given in the Rajya Sabha on the 21st January, 1976 and state :

(a) whether Government have examined the recommendations of the Expert Committee appointed under the Chairmanship of Shri R. Gopalaswamy to assess the working of the Delhi Development Authority; and

(b) if so, what are the main recommendations of the Committee and what is Government's decision thereon?

**THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) :** (a) Yes, Sir.

(b) A statement is laid on the Table of the Sabha.

# STATEMENT

*The following amongst others, are some of the main recommendations. The decision of Government thereon is indicated against each recommendation*

Sl. No.	Recommendation of the Expert Committee	Decision of the Empowered Committee	Decision of the Government
1.	There is need for the Authority preparing a five-year programme to be determinous with the National Five Year Plans.	Accepted.	Accepted.
2.	Decision is required for a comprehensive view being taken of the present position in regard to growth of Delhi and a further perspective drawn up covering the future up to 2001 A.D. For this purpose a High Level Body should be appointed even now to prepare detailed proposals for the development of Delhi.	Agreed to in principle but it was decided that the initiative in this regard should remain with DDA is under the DD Act it is their responsibility and it is not necessary for Govt. to appoint a High Level Body. The DDA should be asked to take measures to implement this recommendation of the Committee.	Govt's decision is that Town & Country Planning Organisation in association with DDA will undertake this job.